

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'A' NEW DELHI**

**(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT  
AND  
SHRI K.N. CHARY, JUDICIAL MEMBER**

**ITA No. 1117/Del/2019, ITA No.1118/D/2019  
ITA No. 1119/D/2019, ITA No. 1120/D/2019 , ITA 1121/D/2019  
Assessment Years: 2010-11, 2011-12, 2012-13, 2013-14, 2014-15**

Kajaria Ceramics Ltd., J-1/B-1(Extn), Mohan Cooperative Industrial Estate, Mathura Road, New Delhi-110044 (PAN: AABCK1613R)	vs	Addl. Commissioner of Income Tax, Special Range-5, Room No. 317-B, 3 <sup>rd</sup> Floor, C.R. Building, New Delhi-110002
(Appellant)		(Respondent)

**Appellant by: Shri V.K. Jain, CA  
Shri Vikash Jain, CA**

**Respondent by: Shri M. Barnwal, Sr. DR**

**Date of hearing : 12.03.2021**

**Date of pronouncement : 12.03.2021**

**ORDER**

**PER G.S. PANNU, VICE PRESIDENT**

These appeals by the assessee are directed against the order of learned Commissioner of Income Tax(A)-36, New Delhi dated 29.11.2018 and pertain to assessment years 2010-11 to 2014-15.

2. The learned counsel for the assessee, vide letter dated 1<sup>st</sup> March, 2021, has requested for withdrawal of the appeals and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.

5. In the result, the appeals of the assessee are dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 12<sup>th</sup> March, 2021.

**Sd/-**  
**(K.N. CHARY)**  
**JUDICIAL MEMBER**

**Sd/-**  
**( G.S. PANNU )**  
**VICE PRESIDENT**

**‘GS’**

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar